In addition, fiscal incentives which include import of specified machinery at concessional rates, duty free import of critical inputs to the extent of 3% of Freight on Board (FOB) value of previous year export and financial assistance under Market Access Initiative and Market Development Assistance schemes are also available for the Leather Sector.

Mega National Manufacturing Investment Zones

3551. SHRI K.V.P. RAMACHANDRA RAO: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether it is fact that Government proposes to set up Mega National Manufacturing Investment Zones;
 - (b) if so, the details thereof;
 - (c) the total investment proposed; and
 - (d) the targets fixed?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) to (d) A discussion paper on a National Manufacturing Policy has been put on the website to elicit views from stakeholders and enable Government to take an informed decision. The concept of National Manufacturing and Investment Zones is a part of the discussion paper. The concept is at a very initial stage of discussion.

Land acquired for industries not being used

3552. SHRI DHIRAJ PRASAD SAHU: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the Government is aware that a lot of agricultural land is being occupied by the industries, which is lying idle and not being used;
- (b) whether it is a fact that agricultural land allotted to industries for establishment of industry; but nothing have been done there since long;
- (c) if so, whether Government has any plan to take back all these unused agricultural land; and
 - (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) to (d) No specific information is available regarding agricultural land allotted for industry not being used. However, under the National Rehabilitation and

Resettlement Policy (NRRP), 2007, land compulsorily acquired for a project cannot be transferred to any other purpose except for a public purpose, and after obtaining the prior approval of the appropriate Government. Further, if land compulsorily acquired for a project or part thereof, remains unutilized for the project for a period of five years from the date of taking over the possession by the requiring body, the same shall revert to the possession and ownership of the appropriate Government without payment of any compensation or remuneration to the requiring body.

Acquisition of barren agricultural land for SEZs

3553. PROF. ANIL KUMAR SAHANI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the State-wise details of Special Economic Zones (SEZs) set up on agricultural waste and barren land;
- (b) whether those SEZs have affected agricultural activities adversely and also threatened food security;
- (c) whether Government has given formal approval for acquisition of land for SEZs without obtaining a certificate from State Governments concerned to the effect that waste, degraded and barren land was not available in the district for setting up of SEZ;
- (d) whether there is any proposal to formulate policy to stop conversion/use of agricultural land for other purpose; and
 - (e) the details of barren land converted into agricultural land during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) to (e) Land is a State subject. Land for Special Economic Zones (SEZs) is procured as per the policy and procedures of the respective State Governments. State Governments have been advised that in case of land acquisition for SEZs, first priority should be for acquisition of waste and barren land and if necessary single crop agricultural land could be acquired for the SEZs. If perforce a portion of double cropped agricultural land has to be acquired to meet the minimum area requirements, especially for multi-product SEZs, the same should not exceed 10% of the total land required for the SEZ. The Board of Approval on SEZs only considers those proposals, which have been duly recommended by the State Government. Further, pursuant to the decision of Empowered Group of Ministers (EGOM) in its meeting held on 5th April,